

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1924
TO BE ANSWERED ON 13.03.2023
EMPLOYMENT IN CONTRACTUAL JOBS**

1924. DR. ALOK KUMAR SUMAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government formulated any specific programme/policy to provide the employment in contractual jobs to SC/ST/OBC/Women in the country;**
- (b) if so, the details thereof;**
- (c) the total number of contractual jobs provided and the total number of SC/ST/OBC/Women are employed during the last four years; and**
- (d) whether the Government is planning to formulate policy decision to provide reservation in contractual jobs for the persons belonging to the SC/ ST/OBC Women, if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Central Government enacted the Contract Labour (Regulation and Abolition) Act, 1970 to regulate employment of contract labour in certain establishments. Ministry of Labour and Employment maintains only the consolidated records/data of contract labourers/workers/employees, based on the licences and registration certificate issued under the Contract Labour (Regulation and Abolition) Act, 1970 in the Central Sphere. No category wise data is maintained.

The number of contract labourers engaged during last four years in the central sphere based on the data of the licences and registration certificate issued under the Contract Labour (Regulation and Abolition) Act, 1970 is as under:

Year	No. of Contact Labour working under Central Sphere
2019	1364377
2020	1324874
2021	2430989
2022	2890884 (up to Sept, 2022)
